

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD

Allahabad : Dated this 01st day of August, 2000
Original Application No. 862 of 1996

District : Jhansi

CORAM :-

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

Hon'ble Mr. S. Biswas, A.M.

1. Anjani Kumar Dixit
Son of Kishori Lal Dixit,
Resident of 290/1, E S A Tola,
Near Kamal Krishni Farm, Jhansi,
2. R.C. Srivastava, Son of Late
Shri P.C. Srivastava,
Resident of 233, Nanak Ganj,
Sipri Bazar, Jhansi.
3. S.S. Chauhan,
R/o Masiha Ganj, Sipri Bazar,
Jhansi.

(Sri B.N. Singh, Advocate)

..... Applicants

Versus

1. Union of India through the Secretary
Ministry of Railway, Government of India,
New Delhi.
2. Chief Personnel Officer,
Central Railway Mumbai (C.S.T.)
3. Divisional Rail Manager,
Central Railway, Jhansi Division,
Jhansi.

(Sri Prashant Mathur, Advocate)

..... Respondents

OR D E R (O r_a_l_)

By Hon'ble Mr. R.R.K. Trivedi, V.C.

We have heard Sri B.N. Singh, counsel for the applicant and Sri Prashant Mathur, appearing for respondents.



2. By this application filed under Section 19 of the Administrative Tribunals Act, 1985, the applicants have prayed for a direction to the respondents to issue posting order of the applicants for the post of Junior Charge man and give them seniority and other benefits as per Rules. ^{✓/in DU}
It is not disputed that the applicants have already been given posting in pursuance of the order dated 28-12-1998, copy of which is Annexure-1 to the MA No. 2517/1999. If the applicants have been given posting, now the remaining benefits of increment and seniority may be given to them in pursuance of the Railway Board's order and the Rules applicable. Subject to the aforesaid, this application is disposed of. No order as to costs.

S. Bera
Member (A)

L
Vice Chairman

Dube/

In OA 862/96

02.11.2000

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.S.BISWAS, MEMBER(A)

Heard Shri B.N.Singh counsel for the applicant and Shri Prashant Mathur counsel for the respondents on M.A.4503/2000.

This application is for modification of our order dated 1.8.2000 passed in OA 862/96. The grievance of the applicant is that as no period has been specified in the order the Railway Authorities are keeping mum and remaining part of the order has not been complied with. Shri Prashant Mathur learned counsel for the respondents, however, submitted that the respondents may be allowed one month time to comply with the order. In view of the statement made by Shri mathur it does not appear necessary to modify the order dated 1.8.2000. We hope that the remaining part of the order shall be complied within the time requested by Shri Mathur. Subject to the aforesaid the application is disposed of accordingly.

S. Dinesh
MEMBER(A)

S. Dinesh
VICE CHAIRMAN

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